

SHRI H M PATEL Sir, I have listened to the hon'ble Member. He has asked the particular question whether I would appoint a judicial committee to go into this. That is not in my hands. As regards the other point about my visiting Kashmir I will certainly go when I consider it will help. (interruptions)

The hon'ble Member, of course, has chosen to suggest that yesterday I was incompetent and today I am scared I am really scared.

AN HON'BLE MEMBER Why are you scared?

SHRI H M PATEL I am connected with Project Tiger which concerns itself with protection of tigers. The hon'ble Member said that I ought not to have said that law and order is a State subject. I do not understand this. He, perhaps, does not know but law and order is a State subject. For instance Karnataka Government is in a position to say that we will not allow GRP to come in. Perfectly right. It is so. The State Governments have certain powers in so far as the maintenance of law and order is concerned. (interruptions).

Sir, he read out an interesting statement saying that violence was wide spread and there was not enough police. My hon'ble friend must be well aware that we cannot possibly dream of having police force in every village. Therefore, such situations will develop when it takes time before you can proceed to take action.

DR KARAN SINGH Why are you trying to defend the State Government? It is very unfortunate.

SHRI H M PATEL The hon Member is wrong. It is not my business to defend anybody, it is my business to put before the House the facts as they are.

DR KARAN SINGH You are giving them a clean chit.

SHRI H M PATEL Dr Karan Singh would like me to say things which he would approve of. (interruptions). It is my business to place before this House the facts as they have come to us. In fact, Dr Karan Singh complaint even of laws which he acquired when he was Sadr-i-Rayasat.

MR SPEAKER What could he do? He was only a constitutional head.

DR KARAN SINGH Yes, I was functioning as a constitutional head only.

SHRIJYOTIRMOY BOSU: What was your age at that time?

SHRI VASANT SATHE He was doing that without following the Constitution.

MR SPEAKER Mr Patel he asked if you would visit the place. That is very important.

SHRI H M PATEL I have never any hesitation in visiting that place. I have already said that so far as visiting Kashmir is concerned, I shall be very happy to do so.

SHRI VASANT SATHE Why don't you go and have a holiday?

SHRI H M PATEL That is what he desires that I should do.

SHRI JYOTIRMOY BOSU He is welcome as a visitor but should not superimpose himself.

SHRI K GOPAI (Karui) The hon Member has completely forgotten when he talked in the last Lok Sabha and Congress Government was there in West Bengal.

MR SPEAKER Short memory is very advantageous to Members of Parliament.

SHRI H M PATEL The hon Member has raised two points and I have already explained the position.

12.55 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE THIRTEENTH REPORT

SHRI KANWAR LAL GUPTA (Dilli Sadar) I beg to present the Thirteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

PUBLIC ACCOUNTS COMMITTEE HUNDRED AND TWENTY-SIXTH REPORT

SHRI P V NARASIMHA RAO (Hanamkonda) I beg to present the hundred and twenty-sixth report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Eighteenth Report on Union Excise Duties.